

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-938(PB)/2019

IN THE MATTER OF:

Sunil Maloo

.... Applicant/petitioner

v.

CLC Industries Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Jatin Sehgal, Adv.

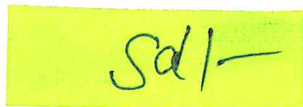
For the Respondent

Ms. Purti Marwaha & Ms. Henna George, Adv.

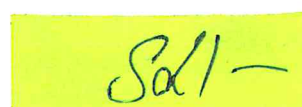
ORDER

Ld. Counsel for the petitioner tenders the copy of settlement agreement duly executed between the parties on 13.09.2019. The same is taken on record. Ld. Counsel prays for withdrawal of the present application. Prayer is granted and the petition is allowed to be withdrawn. Ld. Counsel for the petitioner seeks and is granted liberty to revive the petition in case of breach of any of the terms of settlement.

CP No. (IB)-938(PB)/2019 stands disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)